

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Deepa Timber Industries  
Vs  
Saraswati Udyog India Ltd

**MAIN PETITION NUMBER** : CP/185(CHE)/2020  
**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1160(CHE)2024

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**ORDER**

Present: Mr. Karthikeyan, Ld. Counsel for Applicant.

Heard.

This application has been filed seeking extension of timeline for a further period of one year till 08.05.2025. It is stated that a refund claim has been made to Sales Tax Department, which is awaited.

It is also stated that Secured Creditors who had stood outside the liquidation, have failed to dispose of the property.

Having regards to the submissions made, liquidation timelines is extended till 31.12.2024.

IA(IBC)/1160(CHE)2024 is **disposed of**.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**